

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 416  
Appeal No. 381/252/ND/ 2020

**IN THE MATTER OF:**

Maxi-Flow sanitations Pvt. Ltd.	...	Appellant
Versus		
Registrar of Companies NCT of Delhi Haryana	...	Respondent

**Order under Section 252 of Companies Act, 2013.**

**Order delivered on 27.09.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant :  
For the Respondent :

**ORDER**

Learned Counsel for the applicant is present. Reply of RoC is on record. Reply on behalf of the Income Tax Department is not on record. One last opportunity is being given to Income Tax Department to file reply, with copy in advance to the other side, failing which, the right to file reply shall stand closed and no further opportunity shall be given.

Let the matter be fixed for completion of pleading as well as for arguments on 14.11.2022.

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**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

sd-

**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**